

X

ITEM NO.41

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2345/2015
(Arising out of impugned final judgment and order dated 28/11/2014
in CMA No. 34831/2012 passed by the High Court of Judicature at
Allahabad)

SYED WASIF HAIDER

Petitioner(s)

VERSUS

STATE OF U P & ORS.

Respondent(s)

(With office report)

Date: 05/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. Prashant Bhushan, Adv.

For Respondent(s)

Mr. D.K. Goswami, Adv.

Mr. Adarsh Upadhyay, Adv.

Mr. Birendra Kumar Mishra, Adv.

Ms. Poonam Atey, Adv.

UPON hearing the counsel the Court made the following

O R D E R

On the joint prayer made by the learned counsel appearing for
the parties, list the matter on a non-miscellaneous day.

(VISHAL ANAND)

(SNEH LATA SHARMA)

COURT MASTER

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